

u>

Title Observation regarding constitution of Committee to look into instances of misconduct including misuse of Parliamentary privileges and facilities by Members of Parliament.

MR. SPEAKER: Hon. Members may recall that on 26th April, 2007, I had requested Shri Babubhai K. Katara, Member of Parliament not to attend the sittings of the House till the matter against him under various sections of the Indian Penal Code and the Passport Act had been deliberated upon by the leaders and a decision taken in that regard. I had also observed that considering the gravity of the situation, I would hold a meeting of the hon. Leaders so that a course of action can be decided upon as to how such matters may be dealt with in future so that the prestige of this great institution is upheld. [\[s13\]](#)

I held a meeting with the hon. Leaders of different Parties on 15 May 2007 to deliberate upon the matter. I am thankful to all the hon. Leaders for their very valuable suggestions in the matter. Hon. Leaders were unanimously of the view that a Committee of Members of Lok Sabha may be constituted to inquire into instances of misconduct including misuse of their privileges and facilities by Members of Lok Sabha.

I have accordingly decided to constitute a Committee consisting of the following Members, and it is all in alphabetical order :

1. Shri V. Kishore Chandra S. Deo -- Chairman
2. Shri Gurudas Dasgupta
3. Shri Anant Gangaram Geete
4. Shri C. Kuppusami
5. Prof. Vijay Kumar Malhotra
6. Shri Shrinivas Patil
7. Shri Mohammad Salim
8. Shri Braja Kishore Tripathy
9. Shri Rajesh Verma
10. Shri Devendra Prasad Yadav
11. Prof. Ram Gopal Yadav

The Committee will inquire into cases of misconduct of Members of Lok Sabha including misuse of parliamentary privileges and facilities by them as may be referred to it by the Speaker from time to time and will recommend action, if any, to be taken in each case and submit the same to the Speaker.

The Committee may also, if it deems fit, look into the desirability of defining what acts would amount to misconduct on the part of the Member and make suitable recommendations regarding the action to be taken in cases of such misconduct.

The Committee is authorized to follow its own procedure consistent with the well-established principles of law and natural justice.

The Committee will endeavour to submit its report ordinarily within one month of the reference of any matter by the Speaker.

The Speaker will decide whether the Member or Members concerned in each case will be asked not to attend the House till a suitable decision is taken after the submission of the Report by the Committee.

Shri Babubhai Katara is requested not to attend the sittings of the House unless he is permitted to do so by the Speaker.